

**SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
KYOWA HAKKO BIO INDIA PRIVATE LIMITED**

1	NAME OF CORPORATE PERSON	KYOWA HAKKO BIO INDIA PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	DECEMBER 21, 2010
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES, MUMBAI, MAHARASHTRA
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74120MH2010FTC211152
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	OFFICE NO 411, THE CAPITAL, PLOT NO C-70 G BLOCK, BANDRA KURLA COMPLEX, BANDRA (EAST), MUMBAI, MAHARASHTRA - 400051
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	MARCH 25, 2021
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: TARUN JAGGI ADDRESS: A-1/292, JANAK PURI, NEW DELHI-110058, INDIA EMAIL ID: TARUNJAGGI@GMAIL.COM TELEPHONE NO.: 011- 4163-4951 REGISTRATION NO.: IBBI/IPA-001/IP-P00113/2017-18/10220
8	LAST DATE FOR SUBMISSION OF CLAIMS	APRIL 23, 2021

Notice is hereby given that the Kyowa Hakko Bio India Private Limited has commenced voluntary liquidation on March 25, 2021.

The stakeholders of Kyowa Hakko Bio India Private Limited are hereby called upon to submit a proof of their claims, on or before April 23, 2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Tarun Jaggi
Date: March 26, 2021
Place: New Delhi